

(2016) 08 SC CK 0020

In the Supreme Court Of India

Case No : I.A. NOS.10-11 & 13 of 2015 Writ Petition (Civil) No.116 of 1998

Justice Sunanda Bhandare Foundation

APPELLANT

Vs

Union of India

RESPONDENT

Date of Decision : 31-08-2016

Acts Referred:

Citation : (2017) 5 SCC 131

Hon'ble Judges : Mr. Dipak Misra and Mr. C. Nagappan, JJ.

Bench : Division Bench

Advocate : Mr. Ambar Qamaruddin, AOR, Mr. Tejasvi Kumar, Ms. Manali Singhal Mr. Santosh Sachin, Advocates, for the Petitioner; Dr. Monika Gusain, AOR, Mr. Abhijit Sengupta, AOR, Mr. Sanjay Visen, Advocate, Mr. Abhishek Chaudhary, AOR, Mr. Anil Kumar Tandale, AOR, Mr. Anil Shrivastav, AOR, Mr. Rituraj Biswas, Advocate, Mr. Aniruddha P. Mayee, AOR, Mr. A. Selvin Raja, Advocate, Mr. Anuvrat Sharma, AOR, Mr. Arjun Garg, AOR, Mr. Arun K. Sinha, AOR, Mr. Ashok Mathur, AOR, Mr. B. Balaji, AOR, Mr. C. D. Singh, AOR, Ms. Sylona Mohapatra, Advocate, Ms. Saumya Kalra, Advocate, Mr. Dharmendra Kumar Sinha, AOR, Mr. R.K. Rathore, Advocate Ms. Sunita Sharma, Advocate, Mr. R.S. Nagar, Advocate, Ms. Rekha Pandey, Advocate, Mr. Raj Bahadur Yadav, Advocate, Mr. D. S. Mahra, AOR, Mr. Gopal Singh, AOR, Mr. Rituraj Biswas, Advocate, Ms. Varsha Poddar, Advocate, Mr. G. Prakash, AOR, Mr. Gulshan Bajwa, AOR, Mr. Jagjit Singh Chhabra, AOR, Mr. Kamendra Mishra, AOR, Mr. Khwairakpam Nobin Singh, AOR, Mr. K. V. Mohan, AOR, Mr. M. A. Krishna Moorthy, AOR, Mr. Soumitra G. Chaudhuri, Advocate, Mr. Parijat Sinha, AOR, Mr. P. N. Gupta, AOR, Mr. T. L. V. Rama Chari, Advocate, Mr. Hitesh Kumar Sharma, Advocate, Mr. T. Veera Reddy, Advocate, Mr. P. N. Ramalingam, AOR, Mr. Prashant Kumar, AOR, Mr. R.K. Singh, Advocate, Mr. Virag Gupta, Advocate, Mr. Praveen Swarup, AOR, Mr. P. V. Yogeswaran, AOR, Mr. Rajeev Sharma, AOR, Mr. Rajiv Mehta, AOR, Mr. Rajiv Nanda, AOR, Mr. Manish Kumar Vikkey, Advocate, Mr. Manoj R. Sinha, Advocate, Mr. Rameshwar Prasad Goyal, AOR, Mr. Ranbir Singh Yadav, AOR, Mr. Ranjan Mukherjee, AOR, Mr. K.V. Kharleprgdoh, Advocate, Mr. R. Sathish, AOR, Mrs. Anil Katiyar, AOR, Mr. Satish Vig, AOR, Mrs. D. Bharathi Reddy, AOR, Mr. Sangram S. Saron, Advocate, Mr. Shree Pal Singh, AOR, Mr. Sunil Fernandes, AOR, Mr. Tapesb Kumar Singh, AOR, Mr. Mohd. Waquas, Advocate, Mr. Aditya P. Singh, Advocate, Mr. T. V. George, AOR, Mr. V. G. Pragasam, AOR, Mr. V. N. Raghupathy, AOR, Mr. Parikshit P. Angadi, Advocate, Ms. A. Subhashini, AOR, M/s. Corporate Law Group Mr. K.V. Jagdishvaran, Advocate, Ms. G. Indira, AOR, Ms. Hemantika Wahi, AOR, Ms. Jesal, Advocate, Ms. Puja Singh, Advocate, Ms. K. Enatoli Sema, AOR, Mr.

Edward Belho, Advocate, Mr. Amit Kumar Singh, Advocate, Mr. K. Luikang Michael, Advocate, Ms. Pinky Behera, Advocate, Mr. Pratap Venugopal, Advocate, Ms. Surekha Raman, Advocate, Mr. Aman Shukla, Advocate, for M/s. K. J. John & Co., Ms. Niranjana Singh, AOR, Mr. Suryanarayana Singh, AAG, Ms. Pragati Neekhara, AOR, Ms. Rachana Srivastava, AOR, Ms. Monika, Advocate, Mr. Sukrit R. Kapoor, Advocate, Ms. Sumita Hazarika, AOR, Ms. Sushma Suri, AOR, Ms. Susmita Lal, AOR, Ms. Rajkumari Banju, AOR, Mr. Mahaling Pandarge, Advocate, Mr. Nishant Katneshwarkar, Advocate, Mr. Sapam Biswajit Meitei, Advocate, Mr. Z.H. Isaac Haiding, Advocate, Mr. Ashok Kumar Singh, Advocate, Ms. Aruna Mathur, Advocate, Mr. Avneesh Arputham, Advocate, Mr. Yusuf Khan, Advocate, Ms. Anuradha Arputham, Advocate, for Arputham Aruna & Co., Mr. S.S. Shamsbery, AAG Mr. Amit Sharma, Advocate, Mr. Prateek Yadav, Advocate, Mr. Ankit Raj, Advocate, Ms. Pragati Neekhara, AOR, Mr. Saurabh Ajay Gupta, Advocate, Mr. Nishant Bishnoi, Advocate, Mr. Rajeev Singhal, Advocate, C.S. Sasi, Advocate, Mr. M. Yogesh Kanna, Advocate, Ms. Nithya, Advocate, for the Respondent

Final Decision : Disposed Of

Judgement

1. On a perusal of the Office Report, we find that after the order was passed on 27th July, 2016, the States of Tamil Nadu, Gujarat, Rajasthan, Tripura, Union Territory of Andaman & Nicobar and NCT of Delhi, have filed the status report. Be it noted, previously, the States of Mizoram, Punjab, Uttar Pradesh, Jharkhand and Bihar and Union Territory of Chandigarh had filed their respective status reports. That apart, the University Grants Commission has also filed its status report. The other States who have been left out shall file their respective status reports within six weeks hence.
2. Learned counsel for the States and the Union Territory, who have filed the status report, shall serve a copy thereof on the learned counsel for the petitioner.
3. Learned counsel appearing for the States of Himachal Pradesh, Madhya Pradesh, Haryana, Jammu & Kashmir, Odisha, Karnataka, Kerala, Uttarakhand and other left out States shall file the status report within the time stipulated herein-above. If they have already filed the status report in the meantime, they shall serve a copy of the same on the learned counsel for the petitioner.
4. Let the matter be listed on 16th November, 2016.